

### MONEY ADVANCED TO VARIOUS NEWS PAPERS

\*53. SHRI M. H. SAMUEL : Will the Minister of FINANCE be pleased to state :

(a) the amount of money advanced by the nationalised banks to the various newspapers in the country giving details newspapers wise and bankwise; and

(b) the amount so far recovered from Y. B. CHAVAN) : (a) and (b) A state-

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : (a) and (b). A statement is laid on the Table of the House.

#### STATEMENT

Information relating to the amounts advanced by the nationalised banks to newspapers, individually, cannot be furnished in view of the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, which prohibit the banks from divulging any information relating to the affairs of their constituents except in certain specified circumstances. However, the total amount of advances of such of the nationalised banks as are available, to newspapers as on last Friday of September, 1970, is indicated below :

STATEMENT (In lakhs of Rs.)	
Name of Bank	Amount Outstanding as on the last Friday of September, 1970
1. Central Bank of India	221.86
2. Bank of India	12.68
3. Bank of Baroda	6.19
4. United Commercial Bank	20.96
5. United Bank of India	362.71
6. Syndicate Bank	42.44
7. Allahabad Bank	10.94
8. Indian Bank	67.60
9. Bank of Maharashtra	31.59
10. Indian Overseas Bank	17.47
TOTAL	794.44

Information from the remaining four banks namely, Canara Bank, Dena Bank, Punjab

National Bank and Union Bank of India, is being collected and will be laid on the Table of the House.

As for the amounts so far recovered by the banks from the newspapers towards the loans advanced, since most of the accounts are in the form of cash credit and overdrafts, which are running accounts and fluctuate within specified limits, it is not possible to indicate the total amounts recovered.

### HIJACKING OF PLANES

\*54. SHRI S. S. MARISWAMY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government have examined the implications of the increased incidents of hijacking of planes in which several Indians were also kept as hostages;

(b) if so, the details thereof; and

(c) whether Government's attention has been drawn to a news-item published in the Indian Express dated September 12, 1970, to the effect that the Government of India were completely indifferent to hijacking incidents, and if so, their reaction in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) : (a) and (b). Yes, Sir. Government views all such acts with deep concern since they constitute a grave hazard to persons on board an aircraft as well as on the ground. It has accordingly condemned all acts of unlawful interference with international civil aviation, including what is commonly known as hijacking. The Government of India has participated in international efforts towards evolving a suitable solution to the serious problem and will continue to do so. Security arrangements have been strengthened at our international airports.

(c) The news item in question does not reflect Government's views on the matter.

### CAPITAL GAINS TAX IN RESPECT OF NATIONALISED BANKS

\*55. SHRI BIRA KESARI DEO :  
DR. B. N. ANTANI:

Will the Minister of FINANCE be pleased to state :

(a) whether there is any proposal under Government's consideration to exempt the fourteen nationalised banking companies from Capital Gains Tax in respect of the compensation amounts paid to them; and

(b) whether the banking companies which prefer to take the compensation amount in bonds will also be exempted from tax on the interest in respect of the bonds?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHANDRAN SHUKLA) : (a) No, Sir.

(b) No, Sir. The interest in respect of the Compensation Bonds would be liable to tax under the Income-tax Act, 1961.

#### FIXATION OF UPPER SALARY LIMIT

\*56. SHRI M. V. BHADRAM :  
SHRI BHOLA PRASAD :  
SHRI SURAJ PRASAD :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the All India Railwaymen's Federation has suggested the fixation of an upper salary limit of Rs. 2,500 so as to bring all incomes of Central Government employees within the ratio of one to ten; and

(b) if so, what is Government's reaction in this regard?

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHANDRAN SHUKLA) : (a) Yes, Sir. This suggestion has been made by the Federation to the Third Pay Commission.

(b) Government would await the recommendations of the Third Pay Commission.

**राज्यों के आयकर के हिस्से के रूप में दी गई राशि**

\*57. श्री राम सहाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 1969-70 के वर्ष के दौरान प्रत्येक राज्य को आय कर के हिस्से के रूप में कितनी-कितनी राशि प्रदान की गई है;

(ख) क्या यह राशि पांचवें वित्त आयोग द्वारा निर्धारित इस कसौटी के अनुसार प्रदान की गई है कि उसका 90 प्रतिशत भाग जनसंख्या के आधार पर और दस प्रतिशत भाग कर-निर्धारण के आंकड़ों के आधार पर दिया जाये; और

(ग) क्या इस सम्पूर्ण राशि का भुगतान कर दिया गया है या कि अभी कुछ राशि दी जानी शेष है ?

#### (•) AMOUNTS GIVEN TO STATES AS SHARE IN INCOME-TAX

\*57. SHRI RAM SAHAI : Will the Minister of FINANCE be pleased to state :

(a) what is the amount given to each State as share in Income Tax during the year 1969-70;

(b) whether the amount has been given as per the criteria fixed by the Fifth Finance Commission of giving 90 per cent on the basis of population and 10 per cent on the basis of assessment figures; and

(c) whether the amount has been paid in full or some balance still remains to be paid ?]

**वित्त मंत्री (श्री वाई० बी० चव्हाण) :**

(क) एक विवरण सभा-पटल पर रख दिया गया है। (नीचे देखिये)

(ख) जी, हाँ। 1969-70 के सम्बन्ध में आयकर में से राज्यों का हिस्सा, उस वर्ष के संशोधित अनुमानों के आधार पर, पांचवें वित्त आयोग द्वारा निर्धारित प्रतिशत अंशों के अनुसार उनमें वितरित कर दिया गया।

(ग) अनुमानित रकम पिछले वर्ष पूरी की पूरी अदा कर दी गई। इन रकमों में, नियंत्रक-महालेखा परीक्षक द्वारा प्रमाणित वसूल रकम के वास्तविक आंकड़ों के आधार पर घट-बढ़ की जा सकती है।